

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/MP/2018

Subject : Petition under Regulation 33 B of the Connectivity Regulations seeking clarification for appropriate action in Respondent-Jaiprakash Power Ventures Limited's request for non-prosecution of its LTA Application.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondent : Jaiprakash Power Ventures Limited

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Astha Sharma, Advocate, JPVL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking declaration that the Petitioner shall be entitled to encash the application bank guarantee furnished by the Respondent due to cancellation of LTA sought by it in terms of clause 23 of the Detailed Procedure made under the Connectivity Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition.
3. The Commission directed the Petitioner to serve copy of the Petition on the respondent immediately, if not served already. The Commission directed the respondent to file its reply by 9.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)